

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.97/13

Wednesday this the 14th day of August 2013

C O R A M :

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

K.G.Sukumaran,
S/o.Kochukunju,
Retd. Technician Gr.III, S.Railway.
Residing at Planthadathil House,
Erumbayam P.O., Thalayolaprambu – 686 605.Applicant

(By Advocate Mr.P.C.Sebastian)

V e r s u s

1. The Senior Divisional Personnel Officer,
Southern Railway, Thiruvananthapuram – 695 014.
2. The Union of India represented by General Manager,
Southern Railway, Chennai – 600 001.Respondents

(By Advocate Mr.Thomas Mathew Nellimoottil)

This application having been heard on 14th August 2013 this Tribunal
on the same day delivered the following :-

O R D E R

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

Heard counsel for the parties. The reliefs sought by the applicant is
as under :-

1. To declare that applicant was entitled to the benefit of financial upgradation under the MACP scheme in terms of the Railway Board's letter No.PC.V/2009/ACP/2 dated 10.6.2009.
2. To issue appropriate orders/direction to the respondents to grant the benefit of MACP and consequential financial benefit due to him within a time limit as deemed fit and proper to this Hon'ble Tribunal.

[Signature]

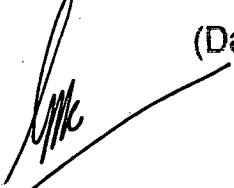
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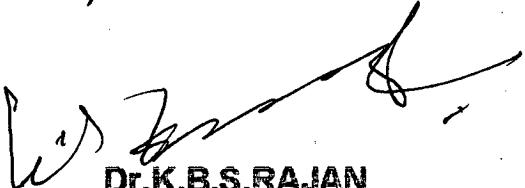
3. To grant such other relief which this Hon'ble Tribunal may deem fit and proper to grant in the facts and circumstances of the case.
4. To award costs for these proceedings in favour of the applicant.

2. In the reply the Department vide Annexure R-2 has granted the MACP to which the applicant is entitled to.

3. Counsel for the respondents, thus, submitted that the O.A can be closed. However, counsel for the applicant submitted that the applicant has not so far received any monetary benefits in pursuance of Annexure R-2 order.
4. Taking note of the above, the O.A is closed with a direction to the respondents to implement their own order vide Annexure R-2 (if not already done) within a period of two months from the date of communication of this order. No costs.

(Dated this the 14th day of August 2013)


K. GEORGE JOSEPH
ADMINISTRATIVE MEMBER


Dr. K.B.S. RAJAN
JUDICIAL MEMBER

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